

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.1817/Del/2018
Assessment Year : 2014-15**

**Seema Gupta,
II-A, 170, Nehru Nagar,
Ghaziabad, Uttar Pradesh
PAN No. AECPG5805M**

**Vs. ITO
Ward 1(1)
Ghaziabad.**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Ms. Anima Barnwal, Sr. DR

Date of hearing : **29.06.2021**
Date of pronouncement : **29.06.2021**

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Ghaziabad dated 27.12.2017.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 10.06.2021, received

by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-

(MADHUMITA ROY)
JUDICIAL MEMBER

Dated: 29.06.2021
*Kavita Arora, Sr. PS

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi